

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.652 of 2020**

**IN THE MATTER OF:**

**Ms. Indrani Brahmachari**

**...Appellant**

**Versus**

**Chandra Prakash & Ors.**

**...Respondents**

**For Appellant:**

**Shri Swarnendu Chatterjee and Ms. Saloni Jain,  
Advocates**

**For Respondents:**

**Shri Sanyam Saxena, Advocate (R-1)  
Shri Avi Tandon, Ms. Deepti Tandon, Advocates  
(R-2)  
Shri Rishi K Kapoor and Shri Akhil Shankhwar,  
Advocates (R-3)**

**O R D E R**  
**(Virtual Mode)**

**15.02.2021** Heard. Perused Rejoinder filed by the Appellant in response to the Reply filed by the Respondent No.3, as at Diary No.25013. It appears necessary that the averments of facts as made in the Rejoinder Affidavit should be answered by the Respondent No.3, before we complete the submissions of parties in this Appeal.

Respondent No.3 should file Affidavit responding to the averments made in the Rejoinder Affidavit of Appellant in Diary No.25013, within a week.

It is stated that the RP – Respondent No.1 has not taken any action on Form – C submitted by the Appellant, which is stated to have been submitted on 23<sup>rd</sup> March, 2020. Learned Counsel for Respondent No.1 submits that he will advise the Respondent No.1 suitably.

List the Appeal 'for admission (after Notice) hearing' on 10<sup>th</sup> March, 2021.

Interim Order to continue till next date.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*